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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

CP(CAA) 51/NCLT/AHM/2017

CP(CAA) No. 50/NCLT/AHM/2017

With CA(CAA) No. 23/NCLT/AHM/2017

With CA(CAA) No. 24/NCLT/AHM/2017

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Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

Name of the Company:

The Adani Harbour Services Pvt. Ltd.  
Adani Hazira Port Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Sandeep Singhi	Advocate	Petitioner	
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2.	Pranjal Buch	"	"	
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for Singhi & Co.

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Petitioner.

Common representation of Regional Director received.

Heard arguments of Learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed as 21.07.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Registrar of Companies informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 21.07.2017.

BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 5th day of July, 2017.

\* Corrected as per order dated 7/7/2017 in IA no. 157/2017

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